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Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 172/95

New Delhi this the 4th day of October 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mrs. Shanta Shastray, Member (A)

1. A.S.R. Krishnamoorthy
2. K.R. Thiruganam
3. S. Kannan
4. M. Sivaraman
all working as
Chargeman Fr.II (Technical),
Heavy Vehicles Factory,
Avadi, Madras-600 054.

...Applicants

(By Advocate: None)

Versus

1. General Manager,
Heavy Vehicles Factory
Avadi, Madras 600 054.
2. Union of India rep. by,
DGOF/Chairman,
Ordnance Factory Board,
10A, Auckland Road, Calcutta-1.
3. A. Babu Rao,
4. K. Panneerselvam,
5. M.K. Manuel,
6. A.K. Annapoorani,
7. Millan Kumar Mitra,
8. K. Ramurthy,
9. T.J. Vasantha,
10. Dinesh Kumar Sharan,
11. M. Indramma,
12. T.V. Vijayakumar,
13. S. Ravi,
14. S. Shanmugam (Non-Technical)
All working as
Chargeman Grade-I (Non Technical)
H.V.F, Avadi, Madras-600 054.
15. K. Damodharan (Technical)

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16. V. Kannan (Technical)
17. P. Manoharan (Technical)
All working as Chargeman Grade II (Tech)
H.V.F, Avadi, Madras 600 054.
18. A. Thyagarajan,
19. A. Ponnappan Pillai,
20. K. Suseelakumari,
21. P.N. Ramanathan,
all working as
Chargeman Grade-I (Non-Technical)
H.V.F. Avadi,
Madras 600 054.

... Respondents
(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

By Reddy, J.-

On the last occasion i.e. on 29.9.99 when the case was called none appeared for the applicants. Learned counsel for respondents was present. The case was, therefore, posted for today. Even today none appears for the applicants nor any representation made on their behalf. We are of the view that applicants are not interested in prosecuting the case. The O.A. is, therefore, dismissed for default and non-prosecution.

Shanta Shastry
(Smt. Shanta Shastry)
Member (A)

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

CC.